

(2)

In the afore circumstances, there will be an interim order staying further proceedings in C.P.No.02/KOB/2020 for a period of one month. In the meanwhile, the NCLT will be free to proceed with Ext.P31 I.A. ”

In view of the order passed by the Hon'ble High Court of Kerala and also taking into account that a fresh bench shall be constituted hereinafter, CP/02/KOB/2020 and connected IA(C/ACT)/ 84/KOB/2024 and IA(C/ACT)/ 102/KOB/2024, which was heard and reserved for orders on 21.06.2024, is hereby **de-reserved**. Further, in light of the Hon'ble High Court Order, the present matter is posted for further consideration on **02.08.2024**.

IA(C/ACT)/ 84/KOB/2024 in CP/02/KOB/2020

In view of the orders passed today in main CP/02/KOB/2020, list this matter for further consideration on **02.08.2024**.

IA(C/ACT)/ 102/KOB/2024 in CP/02/KOB/2020

In view of the orders passed today in main CP/02/KOB/2020, list this matter for further consideration on **02.08.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**